GOVERNMENT OF INDIA CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:4005 ANSWERED ON:21.03.2013 PHALGUNA SAKA MOU ON ACADEMIC COOPERATION Majhi Shri Pradeep Kumar;Patel Shri Kishanbhai Vestabhai

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Indian Institute of Corporate Affairs has signed any Memorandum of Understanding (MoU) with National Law School of India University to establish collaborative academic coorperation;
- (b) if so, the details thereof and the salient features of the MoU; and
- (c) the extent to which this MoU is likely to help research and rolling out innovative courses?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) (SHRI SACHIN PILOT) THE MINISTRY OF CORPORATE AFFAIRS

- (a) Yes, Madam. The Indian Institute of Corporate Affairs has signed an MoU with National Law School of India University, Bangalore on December 28, 2012.
- (b) Under the terms of the MoU, the two parties will, interalia,
- (i) collaborate with a view to award degrees, diplomas, certificate and other courses in areas such as corporate social responsibility, finance, competition policy and law, etc.
- (ii) promote research by doctoral students/Ph. D candidates.
- (iii) organize certificate courses for students and corporate bodies,
- (iv) engage in research or training programmes sponsored by funding agencies,
- (v) Provide research/expert advice to government and other statutory authorities,
- (vi) Collectively bid for national/international research projects, etc.
- (c) By providing for collaborative development and roll out of courses, research, faculty and student exchange, organizing seminars and conferences in the area of corporate affairs, the MoU is likely to serve the cause of research as well as development of innovative courses esp. in the field of corporate social responsibility, finance, competition policy and law, economic regulation, corporate laws, etc.